

F.No. 451/14/2020-Cus.V(Pt.2)  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Indirect Taxes & Customs

Dated the 02<sup>nd</sup> August 2023

To,

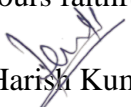
Pr. Chief Commissioners / Chief Commissioners (Customs or Central Tax & Customs)  
Pr. Directors General / Directors General  
Pr. Commissioners / Commissioners of Customs  
Pr. Additional Directors General / Additional Directors General,  
all under CBIC

Madam/Sir

**Subject: Expansion of automatic LEO facility in ECCS - reg.**

The undersigned is directed to draw attention to Circular 41/2020-Customs through which the facility of Automatic Let Export Order (auto LEO) was enabled in Express Cargo Clearance System (ECCS) for those Courier Shipping Bills (CSB) which were not interdicted by the risk management system (RMS) and were then cleared in the Customs X-ray scanning process.

2. Based on inputs from the stakeholders, measures for further enhancing ease of doing business were examined in the Board. One such area identified is for expanding the auto LEO facility.
3. It has been decided that the auto LEO facility shall also be allowed upon X-ray clearance to CSB marked for 'assessment only', provided that the CSB has been cleared under assessment and examination has not been mandated. The Systems Directorate has confirmed the enabling of appropriate technical changes in the ECCS export workflow.
4. The DG Systems shall issue an Advisory guiding the implementation of above decision. The field formations are requested to issue suitable Public Notice and Standing Order, for guidance of the stakeholders and officers.
5. Difficulty, if any, may be brought to the notice of the Board.

Yours faithfully  
  
(Harish Kumar)  
Under Secretary  
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